

0.A./33/89

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

23/03/1989

Heard learned advocates Mr. V.K. Jani and Mr. J.D. Ajmera for the petitioner and respondents respectively. Learned advocate for the respondents states that there is a provision for revision in the rules for which a representation has to be made and learned advocate for the petitioner has no objection to a representation to be made against the appellate authority's order. Accordingly, the petitioner ^{is} allowed to make a representation, which the respondent will disposed of in terms of section 21 of the Administrative Tribunals Act, 1985. The case is accordingly disposed of.



(P H Trivedi)
Vice Chairman

*Mogera